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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
NEW DELHI

O.A. No. 1001
T.A. No.

1987.

DATE OF DECISION 27.7.87

Shri Surya Prakash Agarwal, Petitioner

In person.

Advocate for the Petitioner(s)

Versus

Union of India

Respondent

Shri P.H. Ramchandani,

Advocate for the Respondent(s)

CORAM :

The Hon'ble Mr. S.P. Mukerji, Administrative Member.

The Hon'ble Mr. M.B. Mujumdar, Judicial Member

1. Whether Reporters of local papers may be allowed to see the Judgement ? Y
2. To be referred to the Reporter or not ? Y, No
3. Whether their Lordships wish to see the fair copy of the Judgement ? No

(M.B. Mujumdar)
Judicial Member

S.P.M
(S.P. Mukerji)
Administrative Member

(3)

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: DELHI

Regn. No. OA-1001/87

Date: 27.7.1987.

Shri Surya Prakash Agarwal

..Applicant.

Versus

Union of India

..Respondents.

For Applicant.

..In person.

For respondents.

..Shri P.H. Ramchandani,
Advocate.

CORAM: Hon'ble Shri S.P. Mukerji, Administrative Member
Hon'ble Shri M.B. Mujumdar, Judicial Member

JUDGEMENT
(Delivered by Shri S.P. Mukerji)

The applicant Shri Surya Prakash Agarwal a dismissed employee of the Indian Photo-interpretation Institute, Survey of India, Dehradun has filed this application under Section 19 of the Administrative Tribunal Act, 1985 praying that he should be declared to be entitled to one days' salary for the 5th day of June, 1973. In another case, application No. OA-47/87 he had challenged the order dated 4.6.1973 terminating his service but that application was dismissed by Court No. I of the Principal Bench on the ground that not only was that application hopelessly time barred but also that the Supreme Court whom he had approached had dismissed his petition. In the instant application before us he is seeking relief in the form of one days' pay for 5th June, 1973.

2. We have heard the applicant in detail and gone through the documents and find that this application also is hopelessly time barred. He has not indicated in the application nor during oral arguments, how this application should be considered within time and not suffering from

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being time barred. It appears to us that the applicant is fond of indulging in luxury litigation. The application being time barred, we dismiss the same summarily under Section 19(3) of the Administrative Tribunals Act, 1985.

(M. B. Mujumdar)
Judicial Member

(S. P. Mukerji)
Administrative Member